

- (iv) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.
- (v) Court cases are being pursued to evict encroachers.
- (vi) Close liaison is being maintained with revenue and civil police authorities to detect attempt to encroach upon the defence land by encroachers.
- (vii) Defence lands located in isolated locations are being fenced and regular patrolling is being carried out to safeguard the lands from encroachers and unauthorised construction.
- (viii) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.

Status of Chief of Defence Staff

35. SHRI K. SOMAPRASAD: Will the Minister of DEFENCE be pleased to state:

- (a) the details of the services conditions of newly appointed Chief of Defence Staff;
- (b) the details of the duties, functions and delegation of powers of the new CDS; and
- (c) the details of process and eligibility of CDS fixed for future appointments?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) The CDS is a four star General with salary and perquisites at par with Service Chiefs. The CDS will not be eligible to hold any Government office after demitting the office of CDS. He will not take up any private employment without prior approval of Government of India for the period of 5 years after demitting office of CDS.

(b) The duties and functions of the Chief of Defence Staff (CDS) include the following:

- (i) To head the Department of Military Affairs in Ministry of Defence and function as its Secretary.

- (ii) To act as the Principal Military Advisor to Hon'ble Raksha Mantri on all Tri-Service matters.
- (iii) To function as the Permanent Chairman of the Chiefs of Staff Committee.
- (iv) To administer the Tri-Service organizations/agencies/commands.
- (v) To be a member of Defence Acquisition Council chaired by Hon'ble Raksha Mantri.
- (vi) To function as the Military Advisor to the Nuclear Command Authority.
- (vii) To bring about jointness in operation, logistics, transport, training, support services, communications, repairs and maintenance, etc. of the three Services.
- (viii) To ensure optimal utilisation of infrastructure and rationalise it through jointness among the services.
- (ix) To implement Five-Year Defence Capital Acquisition Plan and Two-Year roll-on Annual Acquisition Plans, as a follow up of Integrated Capability Development Plan.
- (x) To assign inter-services prioritisation to capital acquisition proposals based on the anticipated budget.
- (xi) To bring about reforms in the functioning of three Services with the aim to augment combat capabilities of the Armed Forces by reducing wasteful expenditure.

(c) The CDS will be appointed by the Government of India from among the serving officers of the three Services holding the three or four-star General or equivalent, if necessary, through deep selection.

Republic day tableaux

36. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state: